

### Right to Information

2366. SHRI RAM PRASAD SINGH  
SHRI MANJAY LAL

Will the Minister of HOME AFFAIRS be pleased to state

(a) whether the Government are contemplating to include the right to information in the Fundamental Rights of the Constitution in the public interest,

(b) if so, the details thereof, and

(c) the time by which it is likely to be included?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) (a) to (c) Some suggestions/recommendations for amending the Official Secrets Act, 1923 have been under consideration for some time. As the matter is both complex and sensitive, the issues involved require careful and thorough analysis. It is, therefore, not possible to furnish the details and the exact time frame for final decisions being taken in the matter. In the meantime in order to achieve the objective of openness and transparency in Government functioning, instructions have been issued by the Union Home Ministry to all the Central Ministries/Departments for taking effective steps towards this objective which includes, inter-alia, further details being furnished in replies to Parliament Questions, revamping of public relations cells in Ministries/Departments which deal with public enquires/complaints, provisions of more information in annual reports, in institution of effective mechanism for replying to communications received from the public etc.

[English]

### Visit by Ministers

2367 SHRI ANNA JOSHI Will the Minister of HOME AFFAIRS be pleased to state

(a) the Ministers who visited Japan during October, 1994 and those who visited Asian Games, 1994 in Hiroshima, and

(b) the total expenditure incurred thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P M SAYEED) (a) and (b) The information is being collected and will be laid on the Table of the House

[Translation]

### RDX Explosive

2368. SHRI SATYADEO SINGH  
SHRI PANKAJ CHOWDHARY  
SHRI BRIJBHUSHAN SHARAN SINGH

Will the Minister of HOME AFFAIRS be pleased to state

(a) whether a large quantity of RDX explosive has been found recently in Purnea district on the Indo-Nepal border,

(b) if so whether any involvement of Pakistan's ISI agency has been found,

(c) if so, the details thereof,

(d) whether the Union Government have sent any letter of protest to the Pakistan Government in this regard, and

(e) if so the reaction of the Pakistan Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) (a) to (e) Information is being collected and will be laid on the Table of the House

[English]

### Sub-Standard Coal

2369 SHRI SURAJ MANDAL Will the Minister of COAL be pleased to state

(a) whether the Government are aware of supply of 44 wagons of sub-standard coal to Sindri Fertiliser Company by Bastacola Colliery of BCCL on October 13, 1994,

(b) if so, the details thereof,

(c) whether the Government have ordered any inquiry into the matter,

(d) if so the outcome thereof

(e) the action taken by the Government against the persons found guilty, and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P A SANGMA) (a) to (f) According to the information received from coal India Limited (CIL), one rake consisting of 44 boxes was placed in the Liberty-Victory siding of Bastacola Colliery of Bharat Coking Coal Limited (BCCL). This rake was meant for Paricha thermal power station of Uttar Pradesh State Electricity Board (UPSEB) but was diverted by Railways to the Fertilizers corporation of India, Sindri Unit. Samples from this rake were drawn by Coal Controller. The analysis of these samples would form one basis for payment for coal supplied.

However, a complaint was registered by the local police regarding poor quality of coal supplied in the rake based on which the Asstt Manager of the Colliery concerned and four staff members connected with the loading operation were arrested. A criminal case of fraud was also registered against a number of employees of bastacola Area of BCCL. According to information received from CIL, arrested employees were later released on bail by Patna High Court (Ranchi Bench) the matter is presently subjudice.